

SHRI SHRIPRAKASH JAISWAL (Kanpur): Mr. Speaker, Sir, I would like to draw your attention towards a very vital problem of Kanpur. As the hon'ble Members of Andhra Pradesh have raised the issue relating to a problem of Andhra, similarly there is a problem in Kanpur too. The mills of BIC and NTC are almost closed. Earlier also I have given many notices in this regard, I met the Minister of Textiles. During election campaign the hon'ble Prime Minister had made an announcement in public meetings at Kanpur, that if he becomes the Prime Minister the textile mills of BIC and NTC will become operational in Kanpur. But till today the Government has not paid any attention in this regard. Today, the situation is such that around 10 thousand workers of BIC and NTC have become unemployed. When the Government did not pay any attention of this problem, the people of Kanpur suggested the Government that if the Government are not having enough funds to make all mills of BIC and NTC operational, then having the one unit each of BIC and NTC, it can sell the land of all the units. The Government will get trillions of rupees from this deal because these units are situated on the heart of the city. Today, the value of this land is 100 times more than the earlier. If all the units are sold and one unit of BIC and one unit of NTC is made operational the ten twelve thousand of unemployed working will get employment. The administration will have a lot of money in surplus, even after making these units operational, which can be used for other purposes. Through you, I would like to request the Minister of Textiles, the Government of India and particularly to the hon'ble Prime Minister because he had made a promise, to sell the land of those units and to give employment to the workers by making one unit of BIC and one unit of NTC operational. If the Government intends to close all the public sector units, in this way the people of our country will not tolerate this.

[English]

MR. SPEAKER: Shri Jaiswal, please take your seat. There are other Members who also want to speak. You can mention about it. I think Shri Rudy also associates with him.

SHRI RAJIV PRATAP RUDY (Chhapra): Sir, I want to associate myself with the BIC issue by stating that the BIC group has about ten sugar mills under its control. The hon. Prime Minister had assured that he would look into the matter relating to the BIC issue. I associate myself with the BIC issue for opening up of these sugar mills which are a part of the BIC Group.

[Translation]

SHRI SHRIPRAKASH JAISWAL: You can run the units of Kanpur mills, simply by selling the units of Kanpur.

SHRI RAM TAHAL CHAUDHARY (Ranchi): Sir, in Vananchal area all the trains whether it is from Patna to Ranchi, or from Patna to Palamu or from Patna to Jamshedpur, are not running for the last ten days. You can well understand that thousands of people are deprived of this facility. The people are facing a lot of inconvenience. Through you I would like to request the Government to restore these trains at the earliest.

SHRI HARIBHAU SHANKAR MAHALE (Malegaon): Mr. Speaker, Sir, the commission of scheduled castes and scheduled tribes have made a recommendation to the Government of India that the reservation facility should be introduced in science, education, judiciary and defence sectors also but the Government of India have not accepted this recommendation. Not only this it has violated article 355. I request the Government to include the people belonging to scheduled castes and scheduled tribes in these services too.

[English]

MR. SPEAKER: Next is Shri Radhakrishnan. It is about lawyers strike. The lawyers strike issue has already been raised by the hon. Members in the House one or two times. Again, you have given notice. It has already been raised. That is why, I am not calling your name.

...(Interruptions)

SHRIMATI RENUKA CHOWDHURY: Mr. Speaker, Sir, I just want to seek a clarification...(Interruptions)

SHRI VARKALA RADHAKRISHNAN (Chirayinkil): Mr. Speaker, Sir, I want to raise a very important matter regarding lawyers community. Yesterday, in Meerut the police assaulted lawyers. An agitation is already going on in Delhi. It has not been settled in spite of the intervention from many quarters. In Meerut also, lawyers are likely to go on another strike. I understand that there is some kind of conformation between the police force and the lawyers' community as a whole. This is an all-India issue. Lawyers are facing assault from the police. So, I would request the Central Government to intervene in the matter by convening a conference of lawyers as well as police officials.

The Central Government should take the initiative and bring peace among the lawyer community. The

Central Government should hear their grievances and sort out their issues. I happen to be a lawyer. I am duty bound to raise this issue and bring it to the notice of the Government...*(Interruptions)*

MR. SPEAKER: There are other lawyers in the House.

SHRI VARKALA RADHAKRISHNAN: I would request the Central Government to intervene in the matter and convene a conference, as requested by me. It is a human matter also. I would request the Minister for Human Resource Development to take initiative and bring the matter to an amicable settlement...*(Interruptions)*

SHRIMATI RENUKA CHOWDHURY: I just want to seek a clarification. The House is in Session. Today Session comes to an end. I have just learnt and I have got valuable information regarding Visakhapatnam Steel Plant. Even as the House is seized of the matter, the State Government has asked for the transfer of the land belonging to the Visakhapatnam Steel Plant, a public sector undertaking, for the development of Gangavaram Port. Earlier, the Union Government had written to the State Government saying that they will develop it as a satellite port. The Chief Minister has denied the rights to them. Where as now they have done a volte-face and even while we are debating on this issue, the transfer of this land has taken place and they have asked for it.

On Tuesday, there is going to be a Cabinet meeting where a decision will be taken for the transfer of the land of a public sector undertaking to a private organisation. I wanted to know as to what is the protection we have. Which are the fora from where we can raise this issue?...*(Interruptions)* This is the fact...*(Interruptions)*

SHRI M.V.V.S. MURTHI: The Government of Andhra Pradesh wanted to develop the Gangavaram Port on its own. The Government itself is asking the land. They are also giving the alternate land to the Union Government to the extent they require for the Steel Plant...*(Interruptions)*

SHRIMATI RENUKA CHOWDHURY: This is a distorted version. It is not the correct version, Sir...*(Interruptions)*

SHRI M.V.V.S. MURTHI: The Government is developing the port...*(Interruptions)*

SHRIMATI RENUKA CHOWDHURY: This hon. Member is misguiding the Parliament...*(Interruptions)* He stands charged as such. They are misguiding...*(Interruptions)* There is a record with categorically shows that the Union Government...*(Interruptions)*

SHRI M.V.V.S. MURTHI: The Government of Andhra Pradesh is developing the port. What is wrong in it?...*(Interruptions)* It is between the Government and the Government...*(Interruptions)*

SHRIMATI RENUKA CHOWDHURY: Why the State Government accedes to this when the Union Minister of Surface Transport...*(Interruptions)*

SHRI M.V.V.S. MURTHI: It is not the correct version, Sir...*(Interruptions)* Gangavaram is a minor port. This port belongs to the Government of Andhra Pradesh...*(Interruptions)* I want to straighten the facts...*(Interruptions)* She wanted to say something and she said. Now, you have to allow me to say something...*(Interruptions)* Why is she interfering? ...*(Interruptions)*

Sir, I belong to Visakhapatnam constituency. I have to put the record straight and it is my duty to straighten the record...*(Interruptions)* Gangavaram Port belongs to the Government of Andhra Pradesh. There are no two opinions about it. The Government of Andhra Pradesh wanted to develop Gangavaram Port...*(Interruptions)* Sir, she wanted to say something and she had already made her submission. Now, she cannot disturb me like this. Everybody gives a distorted version. Everybody wants to involve in this matter as if they are the saviours. Everybody feels that they are the saviours of this country and everybody feels that they are the saviours of this Government. Why should they feel like that?...*(Interruptions)*

Sir, Gangavaram Port belongs to the Government of Andhra Pradesh and they wanted to develop Gangavaram Port. It is the primary duty of the Government of Andhra Pradesh to develop the minor ports. It is not a major port. Gangavaram Port is a minor port which is under the purview of the Government of Andhra Pradesh. The land has been acquired earlier by the Visakhapatnam Steel Plant. So, the Government of Andhra Pradesh is requesting them that land should be handed over to the Government of Andhra Pradesh. If the land is being handed over to a private party, I would not have accepted. The Government of Andhra Pradesh has got every right to take the land from the Visakhapatnam Steel Plant, which is not in use. Alternatively, the steel plant is being given sufficient land...*(Interruptions)* So, it is a baseless allegation that she has made. I challenge her to prove that the steel plant land is being acquired by a private party...*(Interruptions)* The Government of Andhra Pradesh is acquiring that land for developing Gangavaram Port. The Government of Andhra Pradesh has got every right to ask the Union Government to hand over the land for port development. It is a matter between Government of Andhra Pradesh and the Union Government.

MR. SPEAKER: Shri Murthi, it is all right. Please conclude now.